INDIAN INCOME TAX RETURN

[For Individuals and HUFs not having Income from Business or Profession] (Please see Rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

Assessment Year

2 0 1 6 - 1 7

-GE		t nam		ENERAL	Middle n	~	La	at nome			PAI	т						
1	FIFS	t nam	e		Middle n	ame	La	st name			PAI	•	i	i	i			
]	Flat	/Door	Bloc	k No		Name of Prem	ises/Buildi	ng/Villag	e		Stat	us ((Tick)) 🗹				
												Indi	ividu	al			HUI	F
ION	Roa	d/Stre	et/Po	ost Office		Area/locality					Date	e of H	irth	Form	ation	(DD/M	IM/YY	(YY)
IAT														Aad	haar	Num	ber?	(Fo
ORN											Indi			TC	X 7			• 1
INF												es		, II 	Yes,	please	e pro	ovide
AL N	Tow	n/Cit	y/Dis	trict		State		Pin code	•					of inc		ual) (Ø
PERSONAL INFORMATION						Country						Mal	e			Fen	nale	
PEI	Res	identia	ul/Of	fice Phone Numbe	r with STI) code/ Mobile		Mobile N	Jo. 2		Em	ploy	er C	atego	ory (i	f in eı	nplo	yme
		1 1	I	No. 1				1 1	1 1	1	(Tic			_		_		
_	Fm	م اند	Irocc	-1 (self)											PSU d/Cir		Othe	ers
1	Em	ail Ad	iress	-2							Pas	spor	t No	. (Ind	lividu	ual)(I 	f ava	
				ick)[Please see instru										Rev	ised l	Retur	n-13	9 (5),
				n 119(2)(b), or in ctive, then enter R			(9)-Defecti	ve, ⊔ 14	12(1),	LI 148	5, □ 153A	/15.	<u>sc</u>					
				eturn (<i>DD/MM/Y</i>		and Date of										/	/	'
SUI	If fi	led, in	resp	onse to a notice u/	's 139(9)/14	2(1)/148/153A/1	53C enter	date of su	uch n	otice						/	/	1
FILING STATUS	Res	identia	al Sta	tus (Tick) 🗹		Resident		n-Residen	ıt		Residen	t bu	t No	t Ord	linari	ily Re	side	nt
DNG.	Are	you g	overi	ned by Portuguese	Civil Code	e as per section	5A? Tick)		es 🗆	No (Į	f "YES"	plea	se fil	ll Sch	edule	? 5A)		
FILI	Wh	ether	etur	n is being filed by	a represen	tative assessee?	(Tick) 🗹	□ Yes [o If ye	s, please	furi	nish	follov	wing	infor	mati	on -
((a)	Ν	ame	of the representat	ive													
((b)	A	ddre	ss of the represent	ative													
((c)	P	erma	nent Account Nur	nber (PAN) of the represe	ntative											
						PA	RT-B											
Part				Computation	of total inc	ome												
				of Schedule S)									1					
_				m house property	(3c of Sche	edule HP) (enter	nil if loss)						2					
_	3	Capita	0									-						
		a S	-	term	11. @150/	(7) (), F						-						
ME		_		hort term chargea					ai			-						
Š Z		_		hort term chargea hort term chargea				fSah CC)	aii aiii			-						
TOTAL INCOME		-		otal Short term (a			<i>ој пет Е б</i> ј	<i>stn</i> co <i>)</i>	ani 3aiv									
				term	$\mathbf{n} + \mathbf{a}\mathbf{n} + \mathbf{a}\mathbf{n}$	1)			Juiv									
			Т	ong term chargea	ble @10%	(7v of item F of	Sch (G)		bi									
		_		ong term chargea					bii									
				otal Long-term (b					3biii									
				capital gains (3aiv					1			3	3c					
D)o no			amp in this area (Sp											Jse Or	aly		
												R	eceip	5 INO.				
												מ	ate					

4	Inco	ome from other sources		
	a	from sources other than from owning race horses and income chargeable to tax at special rate (1i of Schedule OS) (enter nil if loss)	4a	
	b	Income chargeable to tax at special rate (<i>lfiv of Schedule OS</i>)	4b	
	c	from the activity of owning and maintaining race horses (3c of Schedule OS)(enter nil if loss)	4c	
	d	Total (4a + 4b + 4c) (enter nil if loss)	4d	
5	Tota	al (1+2+3c +4d)	5	
6	Loss	ses of current year set off against 5 (total of 2xi and 3xi of Schedule CYLA)	6	
7	Bala	ance after set off current year losses (5-6) (total of col. 4 of Schedule CYLA +4b)	7	
8	Bro	ught forward losses set off against 7 (2x of Schedule BFLA)	8	
9	Gro	ss Total income (7-8)(3xi of Schedule BFLA +4b)	9	
10	Inco	ome chargeable to tax at special rate under section 111A, 112 etc. included in 9	10	
11	Ded	uctions under Chapter VI-A [q of Schedule VIA and limited to (9-10)]	11	
12	Tota	al income (9-11)	12	
13	Inco	ome which is included in 12 and chargeable to tax at special rates (total of (i) of schedule SI)	13	
14	Net	agricultural income/ any other income for rate purpose (4 of Schedule EI)	14	
15	Agg	regate income (12-13+14) [applicable if (12-13) exceeds maximum amount not chargeable to tax]	15	
16	Loss	ses of current year to be carried forward (total of row xi of Schedule CFL)	16	

Part B - TTI

Computation of tax liability on total income

	1	Tax payable on total income				
		a Tax at normal rates on 15 of Part B-TI	1a		_	
		b Tax at special rates (total of (ii) of Schedule SI)	1b			
		c Rebate on agricultural income [applicable if (12-13) of Pa B-TI exceeds maximum amount not chargeable to tax]	urt 1c			
		d Tax Payable on Total Income (1a + 1b - 1c)			1d	
	2	Rebate under section 87A (applicable for resident and if 12	of Part B-1	TI does not exceed 5 lakh)	2	
Υ	3	Tax payable (1d - 2)			3	
LIT	4	Surcharge on 3 (applicable if 12 of Part B-TI exceeds 1 crore	2)		4	
ABI	5	Education cess, including secondary and higher education	cess, on (3	3 + 4)	5	
K LI	6	Gross tax liability (3 + 4 + 5)			6	
TAJ	7	Tax relief				
OF		a Section 89	7a			
ION		b Section 90/90A (2 of Schedule TR)	7b			
LAT		c Section 91(3 of Schedule TR)	7c			
COMPUTATION OF TAX LIABILITY		d Total (7a + 7b + 7c)			7d	
CON	8	Net tax liability (6 – 7d) (enter zero if negative)			8	
•	9	Interest payable				
		a For default in furnishing the return (section 234A)	9a			
		b For default in payment of advance tax (section 234B)	9b			
		c For deferment of advance tax (section 234C)	9c			
		d Total Interest Payable (9a+9b+9c)			9d	
	10	Aggregate liability (8 + 9d)			10	
	11	Taxes Paid				
		a Advance Tax (from column 5 of 18A)	11a			
D		b TDS (total of column 5 of 18B and column 8 of 18C)	11b			
FAXES PAID		c TCS (total of column 5 of 18D)	11c			
XES		d Self-Assessment Tax (from column 5 of 18A)	11d			
TA		e Total Taxes Paid (11a + 11b + 11c+11d)			11e	
	12	Amount payable (Enter if 10 is greater than 11e, else enter 0)			12	
	13	Refund (If 11e is greater than 10) (Refund, if any, will be directly of	redited into	o the bank account)	13	
10	14	Details of all Bank Accounts held in India at any time duri	ng the pre	evious year (excluding dorm	ant a	ccounts)
ACCO		Total number of savings and current bank accounts held b dormant accounts). Provide the details below.	nny time during the previou	s year	(excluding	

SI.	IFS Code of the Bank		Account Number (the number should be 9 digits or more as per CBS system of the bank)		Indicate the account i your refund credited,		• 0
i							
ii							
 (i) ł loca (ii) (iii)	ted outside Ind have signing au	ial owner, bei lia; or ithority in an rom any sour	neficiary or otherwise, any asset (includin y account located outside India; or ce outside India?	8		□ Yes	D No
			VERIFICATION				

son/ daughter of

I, holding permanent account number solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2016-17. Place

Date

Sign here 🗲

1	6	If the	he re	turn l	1as b	een p	repar	ed b	-	ax Returr		parer (TRP)	give	furthe	r deta	ils as										
I	den	tifica	tion	No. of	TRF)			Na	ame of TR	Р							C	ounte	r Signa	atur	e of T	ſRI	P			
T	f TI	2P is	ontit	led for	ranv	roim	hurco	mon	t fro	m the Gov	ornr	mont a	nount	thor	oof				17								
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				MEN																							
A			ls of	paym				e Tay	x and	Self-Asse					0	G . 1 1	N		a. n	r				4 (D.)			
		Sl No			BS	R Co	ae			Date	or Dej	posit (D)/MM/1	<i>YYY</i>)	Serial		er of C	nallan			Am		t (Rs)		
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56		i																									
A DVA NCE/ SEL E	ADVANCE/ SELF SSESSMENT TAX	ii																									
	ISSI	iii																									
	SSI	iv																									
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Γ	B						-			Salary [A						-											
		SI		ax Dec					-	Name of						come cl		ble uno	ler		7	Fotal (tax (deduc	ted		
	ž	No]	Numbe	er (TA Emplo		the									5	Salarie	s									
	LAF	(1)		1	(2)	yei					(3)						(4)						(5)			
	TDS ON SALARY	i																									
	DS O	ii	1																								
	E	NO	TE		Please	enter	total of	f colu	ımn 5	of Schedul	e-TD	S1 and c	olumn	8 of S	chedul	le-TDS2	2 in 11	b of Pa	rt B-TT	1 26QB]							
		Detai	ls of	Tax I)educ	cted a	t Sou	rce (TDS) on Incon	ne [A	s per F	orm 10	5 A is	ssued	by Dee	lucto	r(s) or	Form								
	SI N			ductio			e of the	e		ique TDS			med TI			S of the				m 26QB] of (6) or (7) being is Year (only if Amount out of (6 or (7) being							(6)
			TAN)	Numb of the actor	-	Dec	luctor			ertificate Number	bi	rought f	orward	(b/f)		rent fir year		orresp	onding	· · · ·	e is t	being		or carri			d
IDS ON OTHER INCOME			Dea								iı	in. Year n which educted	Amou	int b/	ſf		i	n own ł		in the spouse	e ha e, if	nds of	n				
	(1)		(2	2)			(3)			(4)		(5)	(6)		(7)		(8)			(9)				(10)		
5	i ii										_				_		_										
Ĩ			Pla	ase en	ter to	tal of	colum	nn 5	of Sc	hedule-TD	<u>SI a</u>	nd colu	nn 8 of	Sch	dule_	TD\$2 i	n 11b	of Par	t R_TT	7							
										per Form							. 110	ojiu	<i>i</i> D-11								
S N	SI No			ection of the (Nar	ne of	the C	Collector		Tax Co	lected			unt out ing clai		An		ut of (4 ouse, if	·	0					3 0
((1)			(2)					(3)			(4)			(5)						(6)					
							_																				
F	ii										1																
		'E 🕨	Plen	se ent	er tot	al of	colum	n(5)	of Se	chedule-TC	IS in	11c															
			1 100	se enti		<i> 0</i> j 0	Summ	1. (2)	5,50	manie-10	, 5 111	110															

NOTE: PLEASE FILL SCHEDULES TO THE RETURN FORM (PAGES \$1-\$11) AS APPLICABLE

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Sche	dule	e S	Details of Income from Salary										
	Na	me o	f Employer				PAN	of Eı	nplo	yer (o	ptio	nal)	
Ì	Ad	dress	of employer	Town/City	S	tate			<u> </u>	Pin o	code		
	1		ry (Excluding all exempt/ non-exempt allowa rately below)	own		1							
	2	Allowances exempt under section 10 (Not to be included in 7 below)											
IES		i	Travel concession/assistance received [
SALARIES		ii	Tax paid by employer on non-monetary	2ii									
SA		iii	Allowance to meet expenditure incurre	d on house rent [(sec. 10(13A)]	2iii								
		iv	Other allowances		2iv								
	3	Allo	wances not exempt (refer Form 16 from a	employer)					3				
	4	 ⁴ Value of perquisites (refer Form 16 from employer) ⁵ Profits in lieu of salary (refer Form 16 from employer) 											
	5												
	⁶ Deduction u/s 16 (Entertainment allowance by Government and tax on employment)												
	7	Inco	ome chargeable under the Head 'Salaries		7								

	Address of property 1	Town/ City	State	PIN Code	
1					ĺ.
	Is the property co-owned?	No (if "YES" please enter following	details)		<u> </u>
	Your percentage of share in the property.				
	Name of Co-owner(s)	PAN of Co-owner (s)	Percenta	ge Share in Property	
	Ι				
	П				
	(<i>Tick</i>) 🗹 if let out 🔲 deemed let out 🗆	Name(s) of Tenant (if let out)	PAN of Ter	nant(s) (optional)	
		I			
		п			
IY	a Annual letable value or rent received or	receivable (higher of the two, if let out fo	r whole of	la	<u> </u>
HOUSE PROPERTY	 a the year, lower of the two if let out for part b The amount of rent which cannot be rea 				
ROF	c Tax paid to local authorities				
EPI	d Total (1b + 1c)	1d			
SUG	e Annual value (1a – 1d) (nil, if self -occur	bied etc. as per section 23(2)of the Act)	1	le	
H	f Annual value of the property owned (ow	vn percentage share x 1e)	1	1f	
	g 30% of 1f	1g			
	h Interest payable on borrowed capital	1h			
	i Total (1g + 1h)			1i	
	j Income from house property 1 (1f – 1i)			1j	
2	Address of property 2	Town/ City	State	PIN Code	
	Is the property co-owned? Yes] No (if "YES" please enter following	details)		
	Your percentage of share in the property				
	Name of Co-owner(s)	PAN of Co-owner (s)	Percenta	ge Share in Property	
	Ι				
	П				
	(<i>Tick</i>) 🗹 if let out 🗆 deemed let out 🗆	Name(s) of Tenant (if let out)	PAN(s) o	of Tenant (optional)	
	() <u> </u>	Ι			
		П			1
		receivable (higher of the two, if let out for	an whole of		L

	b	The amount of rent which cannot be realized	2b			
	с	Tax paid to local authorities	2c			
	d	Total (2b + 2c)	2d			
	e	Annual value (2a – 2d)			2e	
	f	Annual value of the property owned (own percentage	share	e x 2e)	2f	
	g	30% of 2f	2g			
	h	Interest payable on borrowed capital	2h			
	i	Total (2g+ 2h)			2i	
	j	Income from house property 2 (2f – 2i)		2j		
3	Inco	ome under the head "Income from house property"				
	а	Rent of earlier years realized under section 25A/AA			3 a	
	b	Arrears of rent received during the year under section	after deducting 30%	3b		
	с	Total $(1j + 2j + 3a + 3b)$ (<i>if negative take the figure to 2i</i>	3c			
OTE 🕨	Ρ	lease include the income of the specified persons referred to in So	chedul	e SPI while computing the income	e under this	s head

Sc	nedu	ule	CG	Capital Gains			
	A	Sho	ort-te	rm Capital Gains (STCG) (Items 3, 4 and 7 are not applicable for resider	nts)		
		1	Fron	n sale of land or building or both			
			а	i Full value of consideration received/receivable	ai		
				ii Value of property as per stamp valuation authority			
				Full value of consideration adopted as per section 50C for the	aiii		
			h	^{III} purpose of Capital Gains (ai or aii) Deductions under section 48			
			b		h;		
				i Cost of acquisition without indexation	bi		
				ii Cost of Improvement without indexation	bii		
				iii Expenditure wholly and exclusively in connection with transferiv Total (bi + bii + biii)	biii		
					biv		
				Balance (aiii – biv)	1c		
				Deduction under section 54B (Specify details in item D below)	1d		410
	-	2		Short-term Capital Gains on Immovable property (1c - 1d)			Ale
				n sale of equity share or unit of equity oriented Mutual Fund (MF) or ı h STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)	init of	a business trust on	
	Ī		а	Full value of consideration	2a		
			b	Deductions under section 48			
				i Cost of acquisition without indexation	bi		
				ii Cost of Improvement without indexation	bii		
	SU			iii Expenditure wholly and exclusively in connection with transfer	biii		
	Gai			\mathbf{iv} Total (i + ii + iii)			
	Short-term Capital Gains		с	Balance (2a – biv)			
	l pit			Loss to be disallowed u/s 94(7) or 94(8)- for example if asset			
	ű		d	bought/acquired within 3 months prior to record date and	2d		
	E		a	dividend/income/bonus units are received, then loss arising out of	2u		
	t-te			sale of such asset to be ignored (Enter positive value only)			
	lor			Short-term capital gain on equity share or equity oriented MF (STT p			A2e
	S	3		NON-RESIDENT, not being an FII- from sale of shares or debentures omputed with foreign exchange adjustment under first proviso to section		Indian company (to	
	F			STCG on transactions on which securities transaction tax (STT) is pai			A3a
				STCG on transactions on which securities transaction tax (STT) is not			A3b
	F	4		NON-RESIDENT- from sale of securities (other than those at A2) by a		as per section 115AD	
	-	-		full value of consideration	4a	per section freme	
				Deductions under section 48		I	
			F	i Cost of acquisition without indexation	bi		
				ii Cost of improvement without indexation	bii		
				iii Expenditure wholly and exclusively in connection with transfer	biii		
				iv Total (i + ii + iii)	biv		
			сF	Balance (4a – biv)	4c		•
				loss to be disallowed u/s 94(7) or 94(8)- for example if security			
			h	Sought/acquired within 3 months prior to record date and			
			d d	lividend/income/bonus units are received, then loss arising out of sale	4d		
				f such security to be ignored (Enter positive value only)			
			e S	hort-term capital gain on sale of securities by an FII (other than those	at A2)) (4c +4d)	A4e
	Ī	5	Fron	n sale of assets other than at A1 or A2 or A3 or A4 above			
	Ī		a	'ull value of consideration	5a		
			b	Deductions under section 48			

			i Cos	t of	acquisition without i	ndexation	bi						
			ii Cos	t of	Improvement without	it indexation			bii				
			iii Exp	end	iture wholly and excl	lusively in connection	n wit	h transfer	biii				
			iv Tota	ıl (i	+ ii + iii)				biv				
			Balance (3		,				5c				
		d	In case of	ass	et (security/unit) loss	to be disallowed u/	s 94('	7) or 94(8)-	5d				
					f asset bought/acquir								
					dend/income/bonus u								
					such asset to be ignor ets other than at A1 o							A5e	1
	6				to be short-term capi			JC + JU)				ASC	
					ount of unutilized cap	0	nsfe	rred during	the p	revious	vears shown	-	
					ted in the Capital Ga								
					Not applicable. If ye					•			
		SI. I	Previous ve	ar S	ection under which	New asset acquired/co	nstru	cted			t not used for		
		i	n which ass	et d	eduction claimed in	Year in which asset	Amou	unt utilised ou	ıt of		et or remained ed in Capital		
		t	ransferred	tl	hat year	acquired/constructed	Capit	tal Gains acco	unt		count (X)		
			2012-13	5	4D/54G/54GA								
			2013-14		4B								
					to be short term capit								
		Tota	al amount	dee	med to be short term	a capital gains (Xi + 2	b)				A6		
	7	FOI	R NON-RI	ESH	DENTS- STCG inclu	ded in A1-A6 but no	rgeable to ta	ax in l	India as	s per DTAA			
		SI.	Country		Article of DTAA	to A6	ó above	Amount of	-				
		51.	name, cod	e	ATUCIE OF DIAA	Certificate obtained?	luded	l	STCG	_			
		Ι					A1e/A2e/A3a/A3	8b/A4e//	A5e/A6				
		Π					A1e/A2e/A3a/A3	Bb/A4e/A	A5e/A6				
		III Fotal amount of STCG not chargeable to tax as per DTAA										A7	
	8	Tota	al Short-te	rm	Capital Gain charge	able under I.T. Act (A1e+	- A2e+ A3a+	A3b	+ A4e+	A5e+A6-A7)	A8	
В	Lon	ig-te	rm capita	l ga	in (LTCG) (Items 4, 5	5, 6 & 9 are not appli	cable	for residents	;)				
	1	ong-term capital gain (LTCG) (Items 4, 5, 6 & 9 are not applicable for residents) 1 From sale of land or building or both											
		a	i Full	val	ue of consideration r	ai							
			ii Valı	ie o	f property as per star	mp valuation author	ity		aii				
					ue of consideration a		n 500	C for the	aiii			-	
			pur		e of Capital Gains (ai	or aii)			am			-	
		b			under section 48				-			-	
					acquisition with inde				bi			_	
			-		Improvement with in				bii			_	
			_		iture wholly and excl	lusively in connection	n wit	h transfer	biii			_	
				`	oi + bii + biii)				biv			_	
		c	Balance	-					1c			_	
		d	Deductio below)	n u	nder section 54/54B/5	54EC/54F/54GB (Spe	cify de	etails in item L) 1d				
su		e	,	m (Capital Gains on Imm	ovable property (10	- 1d)					B1e	
Capital Gains	2	_	_		ds or debenture (othe					vernm	ent)		
tal	-	rro a	1		consideration	a man capital mutex	i u Dl	11110 100UU I	2a			-	
api		a b			under section 48								
			-		acquisition without ir	adavation			bi			-	
Long-term									bii			-	
ng-I					improvement withou iture wholly and excl		:41	. tuanafan	biii			-	
Loi					i + bii +biii)	usivery in connection	i transfer	biv			-		
		c	Balance		· · · · · · · · · · · · · · · · · · ·			2c			-		
		d			- biv) nder sections 54EC/5	4F (Specify details in it	om D	helow)	2d			-	
		e			onds or debenture (20		em D	Delow)				B2e	
					· · ·			non hordo	hore	nrovia	to section		
	3				listed securities (other ole (ii) GDR of an Ind					hi oviso	to section		
		112 a			f consideration	computy referr	111		• 3a				
		a b	-		under section 48					1			
					acquisition without i	indexation			bi				
		1			improvement withou				bii				
		1	iii Exp	end	liture wholly and exc		n wit	th transfer	biii				
			iv Tot	al (I	bi + bii +biii)				biv				
		c	Balance	(3a	– biv)				3c				

		d	Deduction u	nder sections 54E	C/54F ((Specify a	letails i	n item	ı D l	below)	3d]	
		e	Long-term (Capital Gains on a	ssets at	t B3 abo	ove (3c	- 3d)	l)					B3e	
	4	For	NON-RESID	ENTS- from sale of	of share	es or del	bentur	e of I	Ind	lian company	y (to	be comput	ed with		
	4	forei	ign exchange	adjustment under	first p	roviso t	o secti	on 48	B)			_			
		а	LTCG comp	outed without inde	exation	benefit					4a				
		b	Deduction u	nder sections 54E	C/54F ((Specify a	letails i	n item	ı D İ	below)	4b				
		с	LTCG on sh	are or debenture	(4a – 4	b)								B4c	
	5			ENTS- from sale of							(c), ((ii) bonds o	or GDR as		
	5	refei	1	5AC, (iii) securiti	es by F	'II as ref	ferred	to in	see	c. 115AD					
		а		f consideration							5a				
		b		under section 48											
				acquisition withou							bi				
				improvement with							bii				
				iture wholly and e	exclusiv	ely in co	onnect	ion w	vitł	n transfer	biii			-	
				oi + bii +biii)							biv			-	
		c	Balance (5a		~						5c			-	
		d		nder sections 54E							5d				
		e		Capital Gains on a									TT ()	B5e	
	6	Fror		gn exchange asset								r chapter X.	II-A)	-	
		a		le of specified asso		•					6a			-	
		b		on under section				item L	D be	elow)	6b				
		с		CG on sale of spec										B6c	
		d		le of asset, other t vithout indexation		ecified a	isset				6d				
		е		ion under section		necify de	tails in	item T	D he	elow)	6e			-	
		f		CG on sale of asse										B6f	
	7			ts where B1 to B6		-				(04 00)					
	,	a		consideration			appnea	abic			7a			-	
		b	-	under section 48							7 a				
				acquisition with in	ndovoti	on					bi	[
				improvement with							bii			-	
				iture wholly and e			onnect	ion y	witł	h transfor	biii			-	
			-	nure whony and e	ACIUSIV	ery m c	onneci	IOII W	w IU		biv			-	
		с	Balance (7a	,							7c			-	
		d		nder sections 54E	C/54F	Snecify a	letails i	n item	D	helow)	7d			-	
		e		Capital Gains on a						00007				B7e	
	0		0	-			110 (10	74)						Bit	
				to be long-term ca					0					-	
				ount of unutilized (ted in the Capital									ar shown		
	a			Not applicable. If							101 1	llat year :			
		SI.			•					structed		Amount not	used for	1	
			Previous year which asset	in Section under wi deduction claime		-	-		4	Amount utilise	d	new asset or	remained		
			transferred	that year	a m	Year in acquire			d 0	out of Capital		unutilized in	-		
		i	2012 12	54/54D/54F/54G	FACA	1			<u> </u>	Gains account		gains accou	ut (A)	-	
		ii	2012-13		54GA									-	
ļ	1		2013-14	54B		<u> </u>									
ŀ				to be long-term ca						•					
		l'ota	amount dee	med to be long-ter	rm capi	ital gain	ıs (aXi	+ aX	(ii -	+ b)				B8	
	9	FOF	R NON-RESI	DENTS- LTCG in	cluded	in B1- I	B8 but	not c	cha	argeable to ta	ıx in	India as p	er DTAA		
		SI.	Country name,	Article of DTAA	Whethe	er Tax R	esidenc	y I	Iten	n B1 to B8 abo	ove in	which	Amount of		
		51.	code	ATUCE OF DTAA	Certific	cate obtai	ined?	i	incl	luded			LTCG	_	
		Ι						E	B1e/i	B2e/B3e/ B4c/ B5e/	B6c/B6	f/B7e/B8			
		II						E	B1e/I	B2e/B3e/ B4c/ B5e/	B6c/B6	6f/B7e/B8			
		III	Total amount	of LTCG not cha	rgeabl	e to tax	as per	DTA	AA					B9	
	10	Tota	l long term ca	apital gain charge	able ur	der I.T.	. Act []	B1e +	+B2		c + I	B5e +B6c+	B6f+	B10	
	-			case of loss take th										D10	
				nder the head "CA								$(If \ C \ is)$	negative,	С	
			,	hedule CFL and if it i	is positiv	ve, take th	ne figure	e to re.	espe	ective row in ite	m E)			Ľ	
D		1		duction claimed		EACT 1	1.572		17					-	
ļ	1	1 1		on u/s 54/54B/54E						-				-	
		a		under which deduction	n claime	а	1a	a	imo	unt of deductio	п				
			i Cost of ne		atic		ai			11/11/11					
		ı L	ii Date of its	acquisition/constru	cuon		aii			dd/mm/yyyy					

				nount deposited i heme before due	in Capital Gains A date	ccounts	aiii							
			b	Section under which	ch deduction claime	d	1b		amount of dea	luction				
			i Co	ost of new asset			bi							
			ii Da	ate of its acquisiti	on/construction		bii		dd/mm/yy	уу				
				nount deposited i heme before due	in Capital Gains A date	ccounts	biii							
			c Total d	eduction claim	ed (1a + 1b)		1c							
		2	In case of c	leduction u/s 54	4GB, furnish PA	N of the	com	pany	7					
F	E S	et-	off of curre	ent year capital	losses with curr	ent year	cap	ital g	ains (excludin	g amounts i	nclude	ed in A7 & B9 w	hich is chargeab	le under DTAA)
					Coin of ourmont		t tern	ı capi	tal loss set off	Long to		apital loss set ff	Current year'	s capital gains
	1	SI. 7	l. Type of Capital Gain		rpe of Capital Gain column only if computed figure 15% is positive)		30% applicabl		applicable ra	te 10%		20%	remaining after set off (7=1-2-3-4-5-6)	
					1	2		3	4	5		6	7	,
		Loss to be set off (Fill t i row if computed figure negative)		· ·		(A2e+A3	Ba)	A4e	(A1e+A3b+ A +A6)	A5 (B3e B5e+E		(B1e+B2e+ B4c+B6f+ B7e+B8)		
		ii		15%	(A2e+A3a)									
			Short term	30%	A4e									
		iv	capital gain	applicable rate	(A1e+A3b+A5e+ A6)									
		v	Long term	10%	(B3e+ B5e+B6c)									
		vi ⁰	capital gain	20%	(B1e+B2e+B4c+ B6f+ B7e+B8)									
	,	vii [Fotal loss set	t off (ii + iii + iv +	v + vi)									
	v	iii l	Loss remaini	ing after set off (i	– vii)									
I	7 I	nfo	rmation at	out accrual/red	ceipt of capital g	ain								
			Гуре of Ca	pital gain / Date	e					Upto 15/ (i)	9 1	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)
					exable at the rate chedule BFLA, if a)							
		 2 Short-term capital gains taxable at the rate of 30^o Enter value from item 3iv of schedule BFLA, if any. 3 Short-term capital gains taxable at applicable rat Enter value from item 3v of schedule BFLA, if any.)							
							s							
		4 Long- term capital gains taxable at the rate of 10 ^o Enter value from item 3vi of schedule BFLA, if any.					, D							
		5 Long- term capital gains taxable at the rate of 20 Enter value from item 3vii of schedule BFLA, if any.					Ď							
OTE		D1			nacified nervous ref	1	G 1	1 1	CDI 1.1	·		1 .1 . 1	1	

NOTE Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule OS Income from other sources

	1	Inco	me										
		а	Divi	lend	ls, Gross					1a			
		b	Inter	est,	Gross					1b			
		с	Rent	al iı	ncome from	machine	ry, plants, buil	dings, etc., Gro	SS	1c			
		d	Othe	ers, (Gross (exclu	ding inco	me from owning	g race horses) M	ention the source			-	
			i Winnings from lotteries, crossword puzzles etc. 1di										
			ii 1dii iii 1diii										
C I													
KC			iv	Tota	al (1di + 1di	i+ 1diii)				1div			
5		e	Tota	l (1a		1e							
E.K.		f	f Income included in '1e' chargeable to tax at special rate (to be taken to schedule SI)										
UTHER SOURCES			i	Wir	nnings from	lotteries,	crossword puz	zzles, races, gar	nes, gambling, betting	g etc (1	ı/s 115BB)	1fi	
>			ii	Any	v other incom	ne charge	eable to tax at	the rate specifi	ed under Chapter XI	I /XII- A	A	1fii	
			iii	FO	R NON-RES	SIDENTS	- Income char	geable to be tax	ked under DTAA				
			SI. Country Article Rate of tax Whether TRC Corresponding section of the Amount										
	name, code of DTAA under DTAA obtained								Act which prescribes	rate	income		
				Ι									
		III III IIII Total amount of income chargeable to tax under DTAA											
							<u> </u>					1fiii	
		iv Income included in '1e' chargeable to tax at special rate (1fi +1fii + 1fiii)										1fiv	

	g	Gros	ss amount chargeable to tax at normal applicable	rates (1e-1	iv)	1g	
	h	Ded	uctions under section 57 (other than those relating	to income u	nder 1fi, 1fii & 1fiii for non-residents)		
		i	Expenses / Deductions	h	i		
		ii	Depreciation	h	ii		
		iii	Total	hi	ii		
	i	1i					
2	Inco	ome f	rom other sources (other than from owning race l	norses) (1fiv	v + 1i) (enter li as nil, if negative)	2	
3	Inco	ome f	rom the activity of owning and maintaining race l	iorses			
	a	Rece	eipts	3a			
	b	Ded	uctions under section 57 in relation to (4)	3b			
	с	Bala	3c				
4	Income under the head "Income from other sources" (2 + 3c) (<i>take 3c as nil if negative</i>)						
OTE 🕨	P	lease	include the income of the specified persons referred to in So	chedule SPI w	hile computing the income under this head.		

Schedule CYLA Details of Income after Set off of current year losses

	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is positive)		Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
			1	2	3	4=1-2-3
Т	i	Loss to be set off \longrightarrow		(3c of Schedule –HP)	(1i of Schedule-OS)	
1EN	ii	Salaries	(7 of Schedule S)			
NTS	iii	House property	(3c of Schedule HP)			
ADJUSTMENT	iv	Short-term capital gain taxable @ 15%	(7ii of item E of schedule CG)			
	v	Short-term capital gain taxable @ 30%	(7iii of item E of schedule CG)			
AR L		Short-term capital gain taxable at applicable rates	(7iv of item E of schedule CG)			
T YE	vii	Long term capital gain taxable @ 10%	(7v of item E of schedule CG)			
CURRENT YEAR LOSS	viii	Long term capital gain taxable @ 20%	(7vi of item E of schedule CG)			
CUI	ix	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1i of schedule OS)			
	X	Profit from owning and maintaining race horses	(3c of schedule OS)			
	xi	Total loss set off (ii + iii + iv + v + vi + vii +	viii + ix + x)			
	xii	Loss remaining after set-off (i - xi)				

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per col. 4 of Schedule CYLA	Brought forward loss set off	Current year's income remaining after set off		
		1	2	3		
i	Salaries	(4ii of schedule CYLA)				
ii	House property	(4iii of schedule CYLA)	(B/f house property loss)			
iii	Short-term capital gain taxable @ 15%	(4iv of schedule CYLA)	of schedule CYLA) (B/f short-term capital loss)			
iv	Short-term capital gain taxable @ 30%	(4v of Schedule CYLA)	(B/f short-term capital loss)			
v	Short-term capital gain taxable at applicable rates	(4vi of Schedule CYLA)	(B/f short-term capital loss)			
vi	Long-term capital gain taxable @ 10%	(4vii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
vii	Long term capital gain taxable @ 20%	(4viii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
viii	Other sources (excluding profit from owning race horses and winnings from lottery, game etc.)	(4ix of Schedule CYLA)				
ix	Profit from owning and maintaining race horses	(4x of Schedule CYLA)	(B/f loss from horse races)			
x	Total of brought forward loss set off (ii2 + iii2 + iv2	2 + v2+vi2+vii2+ix2)				
xi	Current year's income remaining after set off Tota	al $(i3 + ii3 + iii3 + iv3 + v3 + vi3 + iii3 + iv3 + vi3 + iii3 + iiii3 + iiiii3 + iiiii3 + iiii3 + iiiii3 + iiiiii3 + iiiii3 + iiiii3 + iiiii3 + iiiii3 + iiiii3 + iiiii3 + iiiiii3 + iiiii3 + iiiii3 + iiiii3 + iiiiii3 + iiiii3 + iiiiii3 + iiiii3 + iiiiii3 + iiiiiii3 + iiiiiii3 + iiiiiiii$	· vii3+viii3+ix3)			

Sche	edule	e CFL	Details of Losses to be carri	ed forward to fu	ture years			
			Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
			1	2	3	4	5	6
	i	2008-09						
	ii	2009-10						
LOSS	iii	2010-11						
OF L	iv	2011-12						
	v	2012-13						
[WA]	vi	2013-14						
FORWARD	vii	2014-15						
	viii	2015-16						
CARRY	ix	Total of ea	rlier year losses					
0	x	Adjustmen BFLA	t of above losses in Schedule		(2ii of schedule BFLA)			(2ix of schedule BFLA)
	xi	2016-17 (C	urrent year losses)		(2xii of schedule CYLA)	((2viii+3viii+4viii) of item E of schedule CG)	((5viii+6viii)of item E of schedule CG)	
	xii	Total loss o	carried forward to future years					

Sched	ule VIA	Deductions under	r Chapter VI-A (Section)				
	а	80C	f	80DD	m	80QQB		
	b	80CCC	g	80DDB	n	80RRB		
DEDUCTIONS	c(i)	80CCD(1)	h	80E	0	80TTA		
EDUC	c(ii)	80CCD(1B)		80G	р	80U		
	c(iii)	80CCD(2)	j	80GG				
TOTAL	d	80CCG	k	80GGA				
-	e	80D	1	80GGC				
	q	Total deductions (total of	fatop)				q	

Schedule 80G

Details of donations entitled for deduction under section 80G

Sch	eau	le 80G Details of uonations entitled for deduct	ion under section oog		
	A	Donations entitled for 100% deduction without qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
		i			
		ii			
		iii Total			
	B	Donations entitled for 50% deduction without qualifying limit			
SNO		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
ITI		i			
DON		ii			
OF		iii Total			
DETAILS OF DONATIONS	С	Donations entitled for 100% deduction subject to qualifying limit			
DET		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
		i			
		ii			
		iii Total			
	D	Donations entitled for 50% deduction subject to qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
		i			
		ii			

	iii	Total		
Е	Tota	l donations (Aiii + Biii + Ciii + Diii)		

Schedule SPI

Income of specified persons (spouse, minor child etc.) includable in income of the assessee (income of the minor child, in excess of Rs. 1,500 per child, to be included)

SI No Name of person				PAN of person (optional)							,	Relationship	Nature of Income	Amount (Rs)
1														
2														
3														

S N	E C C C C C C C C C C C C C C C C C C C	Ø	Special rate (%)	Income (i)	Tax thereon (ii)
1	111A (STCG on shares/units on which STT paid)		15	(3iii of schedule BFLA)	
2	115AD (STCG for FIIs on securities where STT not paid)		30	(3iv of schedule BFLA)	
3	112 proviso (LTCG on listed securities/ units without indexation)		10	(part of 3vi of schedule BFLA)	
4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)		10	(part of 3vi of schedule BFLA)	
a 5	115AC (LTCG for non-resident on bonds/GDR)		10	(part of 3vi of schedule BFLA)	
KALE	115ACA (LTCG for an employee of specified company on GDR)		10	(part of 3vi of schedule BFLA)	
	115AD (LTCG for FIIs on securities)		10	(part of 3vi of schedule BFLA)	
8	115E (LTCG for non-resident indian on specified asset)		10	(part of 3vi of schedule BFLA)	
	112 (LTCG on others)		20	(3vii of schedule BFLA)	
	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(1fi of schedule OS)	
1	115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)		10	(part of 1fii of schedule OS)	
1	Chargeable under DTAA rate			(part of 1fiii of schedule OS)	
1.					
			Total		

Schedule EI

Details of Exempt Income (Income not to be included in Total Income)

	1	Inte	rest income		1		
	2	Divi	dend income		2		
Æ	3	Long	g-term capital gains from transactions on which Securities Transaction T	paid	3		
INCOME	4		Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)				
		ii	Expenditure incurred on agriculture				
EXEMPT		iii	Unabsorbed agricultural loss of previous eight assessment years	iii			
EX		iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)		4		
	5	Othe	ers, including exempt income of minor child		5		
	6	Tota	ll (1+2+3+4+5)		6		

Schedule PTI Pass Through Income details from business trust or investment fund as per section 115UA, 115UB

	SI.	Name of business trust/	PAN of the business	Sl.	H	lead of income	Amount of	TDS on such	
		investment fund	trust/ investment fund				income	amount, if any	
	1.			i	Ho	use property			
				ii	Ca	pital Gains			
					а	Short term			
E					b	Long term			
PASS THROUGH INCOME				iii	Otl	her Sources			
Q				iv	Income claimed to be exempt				
Ē					a	u/s 10(23FBB)			
EB					b	u/s			
<u>Ř</u>					с	u/s			
K	2.			i	Ho	use property			
E				ii	Ca	pital Gains			
S					a	Short term			
Ā					b	Long term			
H				iii	Otl	her Sources			
				iv	Inc	ome claimed to b	e exempt	-	
					a	u/s 10(23FBB)			
					b	u/s			
_					c	u/s			
NO	TE 🕨	Please refer to the instruction	ns for filling out this sched	ule.					

Schedu	le FSI		Det	ails of Income fron	n outside India and (ax relief			
SI	Country Code	Taxpayer Identification Number	SI.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	Salary					
			ii	House Property					
				Business or Profession					
			iv	Capital Gains					
			v	Other sources					
				Total					
2			i	Salary					
			ii	House Property					
			111	Business or Profession					
			iv	Capital Gains					
			v	Other sources					
				Total					
N	DTE 🕨	Please refer to	the	instructions for filli	ng out this schedule.		•		<u>. </u>

Schedule TR

Summary of tax relief claimed for taxes paid outside India

	T	Details of Tax relie	ef claimed				
		Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FS respect of each country	I in	Section under which relief claimed (specify 90, 90A or 91)
		(a)	(b)	(c)	(d)		(e)
			Total				
	2	Total Tax relief av of 1(d))	ailable in respect of co	untry where DTAA is applicable (se	ection 90/90A) (Part of total	2	
	3	Total Tax relief av $of 1(d)$	ailable in respect of co	untry where DTAA is not applicabl	e (section 91) (Part of total	3	
	4	Whether any tax p refunded/credited	aid outside India, on w by the foreign tax auth	which tax relief was allowed in India Nority during the year? If yes, provi	, has been de the details below	4	Yes/No
		a Amount of tax	nr in which tax relief allowed	d in i	India		
Λ	NO	TE 🕨 Please refe	er to the instructions for	filling out this schedule.			

Schedule 5A

Information regarding apportionment of income between spouses governed by Portuguese Civil Code

Na	ame of the spouse				
PA	AN of the spouse				
	Heads of Income	Income received under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
1	2 Business or profession				
	3 Capital gains				
4	Other sources				
4	5 Total				

Details of Foreign Assets and Income from any source outside India

SI	Details of Country	Name and			Statu			Account		Balance	Interest		able and offered	l in this rotur
No	•							opening			accrued in			
10							Number			0		Amount	Schedule	Item numbe
	Code	the Bank		owi		eficiary		date		1 /	the account		where offered	of schedule
(1)	(2)	(3)	(4)		(5)		(6)	(7)		(8)	(9)	(10)	(11)	(12)
(i)														
			-	_										
(ii)														
B	Details of I	Financial	Interest	in ar	ıy Enti	ty held	(includi	ng any b	enefici	ial interest) at any tin	ne during t	he previous ye	ar
Sl		Nature of			-	-		Tota		Income	Nature of	-	able and offered	
No	Name and	entity	Address	of D	irect/ B	eneficial	since	Investn	nent ad	ccrued from	n Income	Amount	Schedule	Item numbe
	code	÷	the Enti	ty ow	vner/ Be	eneficiar	y held	(at cost) (in su	uch Interest	t	Amount	where offered	of schedule
				-				rupee	es)				where offered	of schedule
1)	(2)	(3)	(4)		(5)	(6)	(7)		(8)	(9)	(10)	(11)	(12)
(i)														
(ii)														
С	Details of 1	mmovab	le Prope	rty h	eld (in	cluding	any ben	eficial in	terest)) at any tin	ne during t	he previou	s year	
Sl	Country	Addres		wners		Date of		Investme		Income	Nature of		able and offered	l in this retur
No	Name and	the Prop	erty	Direc	:t/ a	cquisitio	n (at	t cost) (in	der	rived from	Income	Amount	Schedule	Item number
	code		В	enefic	cial			rupees)	the	e property			where offered	of schedule
				owne	r/									
			В	enefici	iary									
(1)	(2)	(3)		(4)		(5)		(6)		(7)	(8)	(9)	(10)	(11)
. ,		(-)		、 /		. /		. /			. /		· ·	. /
(i)														
(ii)														
D	Details of a	nv other	Capital	Asse	t held ((includi	ng anv b	eneficia	intere	est) at anv	time durin	g the prev	ious vear	
SI	Country	Nature		wners		Date of		Investme		Income			able and offered	l in this retur
No	Name and	Asse		Direc	_	acquisiti		t cost) (in		rived from	Income	Amount	Schedule	Item number
110	code	11000		Benefi		acquisiti		rupees)		the asset	meome	Amount	where offered	of schedule
	coue		1	owne				upees)		ine asset			where offered	of schedule
			в	enefic										
(1)	(2)	(3)		(4)		(=)		(0)		(=)		(0)	(10)	(4.4)
(-)	(=)	(0)		(.)		(5)		(6)		(7)	(8)	(9)	(10)	(11)
(i)														
(ii)														
` ´	D (1 C										e · 1 · 4			
Е				-				ty held (includ	ing any be	eneficial int	erest) at a	ny time during	g the previou
	vear and w		not been	-										
				Mon	ne of the	e Accou	int Peak	K Balance/	' V	Whether	If (7) is yes	, If (7) i	s yes, Income of	fered in this
Sl	Name of	the Ad	dress of							me accrued	Income		return	
Sl No	Institution	the Ad n in	the	ac	count	Numb	er Inv	vestment						1
	Institution which th	the Ad n in he Ins		ac		Numł	oer Inv durir	ng the yea	r is t	taxable in	accrued in		Schedule	
No	Institution which the account is	the Ad n in he Ins	the	ac h	count older		oer Inv durin <i>(in</i>		r is t	taxable in ur hands?	accrued in the accoun	t		
	Institution which the account is	the Ad n in he Ins	the	ac h	count	Numł (5)	oer Inv durin <i>(in</i>	ng the yea	r is t	taxable in	accrued in		Schedule	
No (1)	Institution which the account is	the Ad n in he Ins	the stitution	ac h	count older		oer Inv durin <i>(in</i>	ng the yea <i>rupees)</i>	r is t	taxable in ur hands?	accrued in the accoun	t	Schedule where offered	of schedule
No (1) (i)	Institution which th account is (2)	the Ad n in he Ins	the stitution	ac h	count older		oer Inv durin <i>(in</i>	ng the yea <i>rupees)</i>	r is t	taxable in ur hands?	accrued in the accoun	t	Schedule where offered	of schedule
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DETAILS OF FOREIGN ASSETS

employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.

Asset and Liability at the end of the year (Applicable in a case where total income exceeds Rs. 50 lakh)

Schedule AL

	А	Par	ticul	ars of Asset	Amount (Cost) (Rs.)
AND		1	Imm	ovable Asset	
TA			a	Land	
ASSET LITY			b	Building	
		2	Mov	able Asset	
OF ABI			a	Cash in hand	
DETAILS			b	Jewellery, bullion etc.	
ТA			с	Vehicles, yachts, boats and aircraft	
DE		3		Total	
	В		Liab	ility in relation to Assets at A	